# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

#### **BEFORE**

# HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

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# HON'BLE SHRI JUSTICE VINAY SARAF ON THE 15<sup>th</sup> OF OCTOBER, 2025

## WRIT PETITION No. 41107 of 2025

#### GANGABAI PARMAR

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Ms. Priyanka Dubey, Shri Shreyas Dubey & Shri Sooraj Bajpai-Advocates for the petitioner.

Shri Harpreet Ruprah - Additional Advocate General and Shri Abhijeet Awasthi - Deputy Advocate General for respondents/State.

#### ORDER

## Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has appeared before us. It is contended by the Corpus that he was taken in custody by Madhya Pradesh Police and kept in a hotel and detained without therebeing a formal arrest. It is further stated that he was assaulted while in police custody and thereafter released from custody. It is stated by the Corpus that he was assaulted in Police Control Room, Seoni. Further, it is contended by learned counsel for the petitioner that there is a threat to the Corpus and prays that appropriate direction be issued to State to provide police protection to the Corpus so that he can travel back to his

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home at Jalna (Maharashtra).

2. In view of above, this petition is disposed of with a direction to the

respondents/State to have an MLC conducted of the Corpus today itself in a

Government Hospital at Jabalpur. The CCTV footage of Police Control

Room, Seoni from 12.10.2025 to 14.10.2025 be preserved. Further, after the

MLC is conducted, the Corpus be escorted to Jalna (Maharashtra) under

police protection.

3. The petition is accordingly **disposed of** in the above terms. It is

clarified that this Court has neither considered nor commented upon the

merits of the allegations of the petitioner or the defence of the State thereto.

It would be open to the petitioner to initiate appropriate proceeding in respect

of the allegations made, if so advised.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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